



2026:AHC:7929

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 218 of 2026

Basant Ballabh Joshi

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rakesh Kumar Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rakesh Kumar Mishra, learned counsel for the writ petitioner and Sri Anup Kumar, learned Additional Chief Standing Counsel for the State.
2. The grievance of the writ petitioner is that he was appointed on the post of OP (Peon) and he superannuated on 30.06.2024 post retirement now recovery order has been passed by third respondent, Senior Superintendent of Police, Bareilly dated 11.12.2024 and re-fixation has been done and another consequential order has been passed on 07.07.2025 by Senior Accounts Officer.
3. Prayer in the present petition is for recovery of an amount of Rs. 8,02,210/-.
4. Learned counsel for the writ petitioner submits that the impugned orders are in violation of principles of natural justice behind the back of the writ petitioner there is no allegation of fraud, concealment or misrepresentation.
5. Learned Standing Counsel submits that whatever might be the claim of the writ petitioner needs adjudication at the first instance by third respondent, Senior Superintendent of Police, Bareilly.
6. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and

certified copy of the order before the third respondent, Senior Superintendent of Police, Bareilly by **22.01.2026** who shall thereafter issue a show cause notice to the writ petitioner and the writ petitioner shall tender his reply and final orders be passed within a period of two months thereafter. The orders 11.12.2024 and 07.07.2025 shall abide by final orders to be passed. any recovery shall be subject to the final orders to be passed.

7. With the said observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 13, 2026

Rajesh